



2026:AHC:47848

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8566 of 2026

Mohammad Rehan

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Robin Das, Subham Singh, Vijendra Kumar
Counsel for Respondent(s)	: C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.

2. The petitioner has preferred the present petition with the prayer to direct the respondent no.2-Nayab Tehsildar, Tehsil-Shahganj, District Jaunpur to decide mutation application of the petitioner dated 08.02.2021 filed under Section 35 of the U.P. Revenue Code, 2006 expeditiously.

3. Learned counsel for the petitioner would submit that an application filed under sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016, is pending since long. At this stage it would be apt and appropriate to note sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016, which mandates that upon such an application being filed, the authority concerned would be required to dispose of the same within time bound period strictly in accordance with law. Sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016,

"(7). The Tahsildar shall make an endeavor to decide the undisputed case of mutation within the period of 45 days from the date of the registration of the case and the disputed case of mutation within the period of 90 days and if the proceeding is not concluded within such period the reason for the same shall be recorded.

4. In the teeth of the said provision and also in the light of the submissions made by the learned Advocates appearing for the parties, a direction is being issued to the authorities to take up the said application and dispose of the same on its own merits strictly in accordance with law most

expeditiously and preferably within a period of three months from the date of production of certified copy of this order but without granting unnecessary adjournment unless there is no legal impediment.

5. With the aforesaid observations, the writ petition is disposed of.

6. It is made clear that this Court has not expressed any opinion on the merits of the rival submissions.

(Prakash Padia,J.)

March 9, 2026

Pramod Tripathi